

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Revision No.716 of 2020**

Sharafat Ansari  
@ Sharafat Hussain ..... **Petitioner**

**Versus**

The State of Jharkhand ..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner : Mr. Ankur Anand, Advocate  
For the State : Mrs. Lily Sahay, A.P.P

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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**05/Dated: 09<sup>th</sup> September, 2021**

1. In view of the submission of learned counsel for the petitioner, the defects, as pointed out by the office are, hereby ignored for the time being.
2. Call for the scanned copy of the lower court record from the court concerned.
3. Learned A.P.P is present.

**(Rajesh Kumar, J.)**

Chandan/-